

**IN THE HIGH COURT OF ORISSA AT  
CUTTACK**

**W.P.(C)-PIL No.3833 of 2022**

*Sri Debakar Behera* ..... *Petitioner*  
Mr. Ashis Kumar Mishra, Advocate  
-versus-  
*State of Odisha & others* ..... *Opposite Parties*  
Mr. S.N. Das, ASC

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE R. K. PATTANAİK**

**ORDER  
08.02.2022**

**Order No.**

01.

1. The grievance in the present petition is about the motor boats being permitted in the Mangaljodi water body. It is stated that this was never the earlier practice and such motor boats ought to be prohibited since it disturbs the migratory birds which arrive in great numbers to Mangaljodi every year during the winter season.

2. Notice. Mr. Das, learned ASC, accepts the notice on behalf of the Opp. Parties. He has been asked by the Court to seek instructions on whether the practice of allowing motor boats was started recently and the reasons therefor.

3. The Chief Executive, Chilika Development Authority is directed to remain present in virtual mode to answer the queries of the Court on the next date.

4. List on 11<sup>th</sup> February, 2022 at 10.30 A.M.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(R. K. Pattanaik)**  
**Judge**

*Tudu/Kabita*

